

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Criminal Writ Jurisdiction Case No.1696 of 2023**  
Arising Out of PS. Case No.- Year-0 Thana- District- Buxar

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STPL a Subsidiary Company of SJVNL (Satluj Jal Vidyut Nigam Limited)  
... .. Petitioner

Versus

The State of Bihar through the Chief Secretary, Bihar, Patna and Ors.  
... .. Respondents

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**Appearance :**

For the Petitioner/s : Mr. Lalit Kishore, Sr. Advocate  
Mr. Ranjeet Kumar, Advocate  
For the Respondent/s : Mr. Manish Kumar, GP-4

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**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD**  
**ORAL ORDER**

5 06-11-2023

Heard Mr. Lalit Kishore, learned senior counsel assisted by Mr. Ranjeet Kumar, learned counsel for the petitioner and Mr. Manish Kumar, learned GP-4 for the State.

2. This Court has been informed that an interlocutory application has been filed on behalf of the petitioner seeking amendment of the writ application. The Interlocutory application is, however, not on record, the Court has perused the same from the copy available with learned counsel for the petitioner.

3. In the nature of the prayer made in the interlocutory application, let the said respondents file an additional counter affidavit. Copy of the additional counter affidavit be served on learned counsel for the petitioner by 8<sup>th</sup> of December, 2023. The petitioner may file a rejoinder thereto by 15<sup>th</sup> of December, 2023.

4. List this matter with the interlocutory application on 18<sup>th</sup> of December, 2023 under appropriate heading.

**(Rajeev Ranjan Prasad, J)**

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